

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.47/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2017

NAME OF THE PARTIES: Shri Jagdish Deore

V/s.

M/s. Meliorate Clinical Research Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

Shri Jagdish Deore

Advocate for
Petitioner



ORDER

CP No.47/397-398/CLB/MB/MAH/2014

1. The Learned Representative of the Petitioner is present and he has informed that due to certain reasons the Learned Representative of the Respondent have not appeared today.
2. Under the circumstance, the matter is required to be adjourned. The Learned Representative of the Petitioner has also informed that in the light of the documents supplied by the respondent, a rejoinder is required to be filed by the Petitioner. Time is granted.
3. The rejoinder can be filed on or before 24.02.2017 and a copy in advance to be supplied to the other side.
4. On completion of the pleadings, let this Petition be fixed for final hearing on **09.03.2017** with a direction to the Petitioner to communicate by any permissible possible mode the next date of hearing.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

9th February, 2017.